

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2138/94

New Delhi this the 31st Day of October, 1994.

Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri B.K. Sharma,
S/o Shri Shiv Kumar Sharma,
R/o E-12, Rouse Avenue,
New Delhi.

Applicant

(through Sh. O.P. Sood, advocate)

versus

1. Union of India,
through Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.

2. Director of Printing,
Nirman Bhawan,
New Delhi.

3. Shri E.R. Gadkar,
(Manager),
G.O.I. Press Ring Road,
New Delhi.

4. Shri Kartar Singh Dabas,
U.D.C.,
Accounts Branch,
G.O.I. Press, Mayapuri,
Ring Road,
New Delhi.

Respondents

ORDER(ORAL)

delivered by Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Heard the learned counsel for the applicant. He has not been able to file a supplementary affidavit which was undertaken to be filed by today. It is the liability of the employer to deduct the income tax and if any taxable income accrued to the applicant during the financial year, the respondents who are within their rights to deduct the income tax, unless it is so that the income tax had been deducted unfairly ^{or} in excess, there will be no occasion for this Tribunal to interfere.

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The application is, therefore, rejected summarily.

The applicant may approach ~~to~~ the respondents for giving him the details regarding recoveries made and the tax due. If such a request is made, the respondents shall supply the necessary details to him.

B.N. Dfng
(B.N. Dhoundiyal)

Member(A)